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(2024) 10 AP CK 0008

Andhra Pradesh High Court - Amaravati

Case No: Criminal Petition No: 6878 Of 2024

Pothula Venkateswara Rao

APPELLANT

Vs

State Of Ap And Others

RESPONDENT

Date of Decision: Oct. 10, 2024

Acts Referred:

• Bharatiya Nagarik Suraksha Sanhita, 2023 - Section 483(2)

Hon'ble Judges: Nyapathy Vijay, J

Bench: Single Bench

Advocate: Ravi Chandavarapu

Final Decision: Dismissed

Judgement

Nyapathy Vijay, J

- 1. This Criminal Petition, under Section 483(2) of B.N.S.S. has been filed by the petitioner herein, seeking cancellation of regular bail granted to the 2nd respondent/accused in Crl.M.P.No.247 of 2022 vide order dated 21.02.2022 by the learned Special Court for Speedy Trial of offences under Protection of Children from Sexual Offences Act, Guntur.
- 2. Learned counsel for the petitioner (through virtual mode) seeks permission of this Court to withdraw the Criminal Petition with liberty to approach the trial Court.
- 3. Permission is accorded.
- 4. Accordingly, the Criminal Petition is dismissed as withdrawn granting liberty to the petitioner to approach the trial Court.

As a sequel, miscellaneous petitions, if any pending, shall stand closed.